

शहरी विकास विभाग
राष्ट्रीय राजधानी क्षेत्र: दिल्ली सरकार
9वां तल, सी-विंग, दिल्ली सचिवालय, इन्द्रप्रस्थ एस्टेट, नई दिल्ली

विधायक का नाम : श्री नारायण दत्त शर्मा

दिनांक : 23.08.2019

विधान सभा तारांकित प्रश्न संख्या : 39

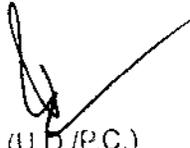
क्या शहरी विकास मंत्री यह बताने की कृपा करेंगे कि :-

क्र. सं.	प्रश्न	उत्तर
क	क्या यह सत्य है कि बदरपुर विधानसभा क्षेत्र में एमसीडी प्रायः भवनों को 'ओ' जोन में होने के कारण गिराने का कार्य करती है, जिससे जनता को बहुत असुविधा होती है;	दक्षिणी दिल्ली नगर निगम जी हां, यह सत्य है कि बदरपुर विधान सभा क्षेत्र में भवन विभाग, मध्य क्षेत्र द्वारा 'ओ' जोन में होने वाले नये अवैध निर्माण को गिराने का कार्य किया जाता है। 'ओ' जोन क्षेत्र दिल्ली विकास प्राधिकरण (दि.वि.प्रा.) के कार्यक्षेत्र में आता है, परन्तु दिनांक 12.04.2016 को उपराज्यपाल महोदय की अध्यक्षता में हुई बैठक के आदेशानुसार ओ.जोन क्षेत्र में नये अवैध निर्माण रोकने के लिए दिल्ली नगर निगम नोटिस निर्गत करता है तथा आवश्यक तोड़फोड़ की कार्यवाही की जाती है।
ख	क्या इस समस्या के समाधान के लिए सरकार की कोई योजना है; और	दक्षिणी दिल्ली नगर निगम यह नीतिगत मामला है।
ग	यदि हाँ, तो इस समस्या के समाधान के लिए सरकार द्वारा कब तक कार्रवाई की जाएगी?	दक्षिणी दिल्ली नगर निगम उपरोक्त 'ग' अनुसार लागू नहीं होता।

पूरक सूचना, दक्षिणी दिल्ली नगर निगम:- गत वर्षों के दौरान ('ओ' जोन) क्षेत्र की देख रेख दिल्ली विकास प्राधिकरण के कार्यक्षेत्र में थी। परन्तु दिनांक 12.04.2016 की मीटिंग के दौरान उपराज्यपाल महोदय द्वारा इस क्षेत्र ('ओ' जोन) में नए अवैध निर्माण के खिलाफ कार्यवाही करने के लिए दक्षिणी दिल्ली नगर निगम को आदेश दिये गये (कॉपी संलग्न है)। तदुपरान्त इस ('ओ' जोन) क्षेत्र में दक्षिणी दिल्ली नगर निगम द्वारा नए अवैध निर्माण के विरुद्ध कार्यवाही की जा रही है। अतः अब तक की गई कार्यवाही का ब्यौरा निम्न प्रकार से है:-

1. Booking/Notice u/s 333/334 DMC Act = 821
2. Demolition action on file = 35
Demolition action ongoing = 104

Sealing Action = 52


Dy. Secretary (U.D./P.C.)
Govt. of N.C.T. of Delhi
Delhi Secretariat
I.P. Estate, New Delhi-02

KCLM
CLA

M2/L1

1862-
21/4/16



सत्यमेव जयते

1226-C
19.4.16

राज निवास,
दिल्ली-११००५
RAJ NIWAS
DELHI-110054

Please find enclosed herewith minutes of the meeting chaired by Hon'ble Lt. Governor, Delhi on 12.04.2016 at Raj Niwas regarding unauthorized constructions in Zone 'O' in pursuance of order dt. 09.03.2016 of Hon'ble High Court of Delhi passed in WP (C) 5751/2014 titled Vijay Kumar Diwakar Vs. South Delhi Municipal Corporation & Ors.

It is requested that the minutes may kindly be circulated to all concerned for compliance.

(Signature)
18/4/16

(Swati Sharma)

Special Secretary to Lt. Governor

Encl : As above

Vice-Chairman, DDA

U.O.No. 100(3)/2016/RN/169/A-2656

Dated 19/4/16

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MINUTES OF MEETING CHAIRED BY HON'BLE LG, DELHI ON 12.04.2016 AT
10:30 AM AT RAJ NIWAS REGARDING 'UNAUTHORIZED CONSTRUCTIONS
IN ZONE 'O' IN PURSUANCE OF ORDER OF HON'BLE HIGH COURT OF

DELHI ON 09.03.2016

The Joint Task Force, reconstituted by Hon'ble LG, Delhi on 08.03.2016, gave a presentation regarding 'unauthorized constructions in Zone 'O' on 12.04.2016 which was attended by the following:

1. Pr. Commissioner (LM), DDA
2. Dy. Commissioner, SDMC
3. Dy. Commissioner, Delhi Police, South East Distt.
4. Chief Legal Adviser, DDA

The Chief Legal Advisor, DDA, firstly, briefed Hon'ble LG about the Hon'ble Court's order which is reproduced as under:

"While an overall picture is being considered by the L.G. as also by the Task Force, it should be kept in mind that the constructions that have come up unauthorizdly in these areas would obviously not be in compliance with the Building Byelaws and in all likelihood would not be in compliance with the requirements of the National Building Code for seismic zone-IV. Therefore, particular attention should be given to a detailed consideration should be undertaken as to how to make these structures compliant even if the Government is considering regularization of these unauthorized colonies. This is important because in case there is a natural calamity such as a flood or an earthquake which hits Delhi, areas such as Jaitpur and Mithapur would be most vulnerable and may lead to a massive loss of life and property. Renotify on 27.04.2016 in order to enable the L.G. as also the Task Force to come out with a complete proposal."

CLA, DDA informed that DDA has requested the Convenor/ Secretary/ Coordinator, DDMA, Revenue Deptt. GNCTD on 30.03.2016 vide letter No. HC/LM/ (18062)14/Legal/Dup./1802 for nomination of an expert who can be co-opted as one of the Members of the Joint Task Force to consider a detailed proposal as per the requirements of the National Building Code for Seismic Zone-IV.

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4. Pr. Commissioner (LM), DDA - Chairman, Joint Task Force submitted that the Joint Task force has identified works in the 2nd meeting of Joint Task Force held on 22.03.2016 to prevent fresh unauthorized constructions in the areas as per mandate of the Force.
5. The existing unauthorized constructions in Jaitpur and Mithapur areas are presently in the list of 1639 unauthorised colonies to be regularized by Govt. of NCT of Delhi and protected under The National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011. Therefore, the joint Task Force was, accordingly, mandated to prevent any further fresh encroachment/ unauthorized construction in the eco-sensitive 'O' Zone.
6. Having heard all the participants in the meeting, Hon'ble LG directed as follows:
 - a) The Joint Task Force will ensure continuous monitoring of the areas for preventing further unauthorized constructions.
 - b) DDA should undertake immediate demarcation of the 'O' Zone and carry out survey of the area to identify buildings/dwelling units vulnerable to earthquakes. The expert member from DDMA will be a part of this exercise and suggest measures.
 - c) To prevent fresh unauthorized constructions, SDMC will issue Notices as per law and carry out demolitions.
 - d) DCP, South East Distt., Delhi Police will ensure protection to the staff of SDMC/DDA and maintenance of law and order.
 - e) DDA will set up a Control Room for round the clock monitoring and will ensure that CCTVs are installed at critical locations to be identified in consultation with concerned SDMC, Delhi Police and Revenue Deptt., GNCTD.
 - f) DDA shall continue to remain engaged with its special responsibility to protect the eco-sensitive 'O' Zone and will file an Action Taken Report from time to time to the Hon'ble LG in this respect.

Meeting ended with vote of thanks to the Chair.